

rather than played up. But, if this is going to be mentioned in this manner, I would urge you to reconsider this and...

MR. CHAIRMAN: Thank you. May I request the hon. Leader of Opposition that, perhaps, we can discuss it in my Chamber? ...*(Interruptions)*...

SHRI PARSHOTTAM KHODABHAI RUPALA: No discussion ...*(Interruptions)*...

SHRI V. HANUMANTHA RAO (Andhra Pradesh): Two Members of this House. ...*(Interruptions)*...

श्रीमती माया सिंह (मध्य प्रदेश): मैं तो गई नहीं वेल में, फिर मेरा नाम क्यों है? ...*(व्यवधान)*...

SHRI M. VENKAIAH NAIDU: Sir, you please tell the Secretariat to withdraw this. We will discuss it. We will come to your Chamber. We will discuss it and then we can move forward. Let there be a uniform policy for all.

MR. CHAIRMAN: We will discuss it. ...*(Interruptions)*... Go back to your place so that we can go ahead. ...*(Interruptions)*... Question No. 61 ...*(Interruptions)*...

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## ORAL ANSWERS TO QUESTIONS

### **Increase in budgetary support to Kerala**

\*61. DR.T. N SEEMA: Will the PRIME MINISTER be pleased to state:

(a) whether the gross budgetary support by the Centre for Kerala has increased substantially compared to the previous Five Year Plan, if so the details thereof;

(b) whether Government has reviewed the implementation of various social welfare schemes in Kerala during the last three years and the current year, if so the details thereof;

(c) whether many social welfare schemes in Kerala aimed for the welfare of poor have failed in achieving the present targets;

(d) if so, the details thereof; and

(e) the further measures taken for effective implementation of the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) to (e) A Statement is laid on the Table of the House.

*Statement*

(a) Yes, Sir. Gross Budgetary Support (GBS) from the Centre to the States mainly comprises (i) Central Assistance to State Plan (CA), and (ii) the Central share in the Centrally Sponsored Schemes (CSS). The State-wise allocation/releases of plan assistance from the Centre to the States are made by the concerned Ministries annually based on availability of overall GBS and scheme guidelines. Therefore, it is not feasible to provide the projections of central assistance to Kerala for the Twelfth Plan at this stage. However, on year-to-year basis it is seen that the GBS by the Centre to Kerala has continually increased. The total amount increased from Rs.3708 crore in 2009-10 during the Eleventh Plan to Rs.5403 crore in 2012-13, the first year of the Twelfth Plan. These clearly show an increasing trend in GBS support from Centre for Kerala during the Twelfth Plan period compared to the previous Five year Plan. Details of Central Assistance for Kerala are given in table below.

	Eleventh Plan		Twelfth Plan	
	2009-10	2010-11	2011-12	2012-13
Central Assistance to State Plan	1612.71	1371.19	1563.58	1917.99
Centrally Sponsored Schemes	2095.67	2744.04	3570.49	3485.37
TOTAL	3708.38	4115.23	5134.07	5403.36

(b) to (d) Social welfare schemes, meant for the welfare and development of Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities, Persons with Disabilities and other disadvantaged groups are implemented by the respective ministries and the State governments. Various mechanisms and systems are in place in both in the respective ministries of the Central Government and at the State level for monitoring and review of these schemes. The Planning Commission does not fix any targets for various social welfare schemes; however the Planning Commission reviews these schemes as a part of annual plan discussions with the State Governments.

(e) The Central Government has taken a decision to revise the guidelines for Centrally Sponsored Schemes that includes several welfare schemes to, *inter alia*, bring in provision for flexi-funds and state-specific guidelines to make these schemes more effective.

MR. CHAIRMAN: Question No. 61 ...*(Interruptions)*...

DR. T.N. SEEMA: Sir, ...*(Interruptions)*...

DR. V. MAITREYAN: Sir, I only want to say one sentence with reference to this. ...*(Interruptions)*... Yesterday, when the TDP Members were in the Well, a Congress Member also came into the Well. ...*(Interruptions)*... His name is not found in this Bulletin. Yesterday, a Congress Member also came into the Well and he was quarrelling with them. ...*(Interruptions)*... You can see the video recording. ...*(Interruptions)*... Why does his name not find a place in the Bulletin? ...*(Interruptions)*...

MR. CHAIRMAN: Will you please go back to your places? You have no right to speak from here. ...*(Interruptions)*...

DR. V. MAITREYAN: I can even name the person. ...*(Interruptions)*...

MR. CHAIRMAN: What is your option? ...*(Interruptions)*... Hon. Member ...*(Interruptions)*...

DR. V. MAITREYAN: One Congress Member came into the Well and the other Member dissuaded him and pulled him back. ...*(Interruptions)*... I can name this person. ...*(Interruptions)*... If that was neutrality, in all fairness, the Congress Member's name also should have been there in the Bulletin. ...*(Interruptions)*... I can name them now, but you can see the video recording. ...*(Interruptions)*...

MR. CHAIRMAN: If there has been a mistake, please point it out.

DR. V. MAITREYAN: I tell you, Sir. Mr. Govardhan Reddy came into the Well. He quarrelled with them. Shrimati Renuka Chowdhury came and pulled him back.

DR. BHARATKUMAR RAUT: We have just been told ...*(Interruptions)*...

DR. V. MAITREYAN: He was quarrelling with them. ...*(Interruptions)*... He was quarrelling with both of them in the Well. ...*(Interruptions)*...

SHRI V. HANUMANTHA RAO: Everyday, they go on...*(Interruptions)*...

MR. CHAIRMAN: Can we go ahead with the Question Hour please?  
...*(Interruptions)*...

DR. V. MAITREYAN: As the Congress Member's name has not been mentioned in the Bulletin, the AIADMK is walking out.

*(At this stage, some hon. Members left the Chamber)*

SHRIMATI KANIMOZHI: Discussion on fishermen is going on.  
...*(Interruptions)*...

DR. K. P. RAMALINGAM: We have already given a notice. ...*(Interruptions)*...

MR. CHAIRMAN: Do you want me to conduct the Question Hour with your anarchic practice? ...*(Interruptions)*...

SHRI V. HANUMANTHA RAO: Sir, why don't you name them?  
...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*... Please sit down.  
...*(Interruptions)*... Allow the questions to be answered. ...*(Interruptions)*... Speak from your place. You can't speak from any other point in the House.  
...*(Interruptions)*... Please go back to your place and speak from there.  
...*(Interruptions)*...

DR. K. P. RAMALINGAM: Sir, we have given a notice. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA: Sir, please call a meeting and resolve the issue. ...*(Interruptions)*...

MR. CHAIRMAN: I suggested that. ...*(Interruptions)*... Anything you are saying from there is irrelevant because you are not authorised to speak from there. Go to your place and speak from there. ...*(Interruptions)*... You have full freedom to speak from your assigned place and from nowhere else. ...*(Interruptions)*... The House is adjourned till 1200 hours.

The House then adjourned at twelve minutes  
past eleven of the clock.

The House reassembled at Twelve of the Clock.

[MR. DEPUTY CHAIRMAN in the Chair.]